



2026:AHC-LKO:15540

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 115 of 2026

Vakil Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of
Revenue Lko. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Anand Prakash Pandey, Dr.Surya
Prakash Mishra

Counsel for Respondent(s) : C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Anand Prakash Pandey, learned counsel for the petitioner and Sri Ram Kumar Maurya, learned Standing Counsel for the State of U.P.
2. By means of the instant writ petition filed in public interest, the petitioner has sought issuance of a direction to the opposite parties for ensuring compliance of numerous orders passed, two of which were passed on 27.01.2021, eleven in the year 2022 and two in the year 2025, under Section 67 of U.P. Revenue Code.
3. On the basis of written instructions, learned counsel for the petitioner states that after a receipt of notice of the writ petition, notices have been issued to 16 persons against whom dispossession orders have been passed. The instructions make a mention of three such orders passed on 27.01.2021. A copy of the written instructions is taken on record.
4. Not taking any action for removal of the encroachment, despite the passing of orders under Section 67(1) of the U.P. Revenue Code for over five years, cannot be appreciated and indicates laxity on the part of the opposite parties.
5. In these circumstances, the petition is disposed of by issuing a

direction to the opposite party to ensure expeditious action for effective removal of encroachment in furtherance of orders already passed under Section 67 (1) of U.P. Revenue Code as mentioned in the instructions dated 16.02.2026, in accordance with law, without granting any unnecessary adjournment to any of the parties. In case the actual physical removal of the encroachment is not effected within a period of six months from today, the petitioner shall be at liberty to approach this Court once again.

February 25, 2026

Renu/-

(Subhash Vidyarthi,J.)